

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 3114
TO BE ANSWERED ON 19.03.2025**

STONE PELTING ON TRAINS

3114. SHRI ARVIND DHARMAPURI:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government is aware of the stone pelting events on various trains, including Vande Bharat, if so, the details of incidents, train-wise;**
- (b) whether the Government has sought a fact finding report in order to track down the primary reason for doing so; if so, the details thereof;**
- (c) the details of the action taken along with details of the preventive measures taken; and**
- (d) the details of the cost incurred by the Railways in repair of such coaches which have been damage by stone pelting?**

ANSWER

**MINISTER OF RAILWAYS, INFORMATION & BROADCASTING AND
ELECTRONICS & INFORMATION TECHNOLOGY
(SHRI ASHWINI VAISHNAW)**

(a) to (c): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, State Governments are responsible for prevention, detection, registration and investigation of crime and maintenance of law and order on Railways through their law enforcement agencies viz. Government Railway Police (GRP)/District Police.

Railway Protection Force (RPF) supplements the efforts of GRP/District Police to provide better protection and security to railway property, passenger area and passengers and for matters connected therewith.

During the year 2023, 2024 and 2025 (up to February), 7,971 incidents of stone pelting on trains including Vande Bharat trains have been reported. Each case is registered under legal provisions followed by proper enquiry of offenders and their prosecution. In response to such incidents, 4,549 persons involved in stone pelting have been arrested.

In order to control these incidents, the following steps are taken by RPF in coordination with GRP/District police & Civil administration:-

- 1. Various awareness programme are conducted regularly in inhabited areas adjacent to Railway track to sensitize people towards the menace of stone pelting and its consequences.**
- 2. The train escorting parties have been sensitized to remain more vigilant in the vulnerable sections/spots, where incidents of vandalizing on trains are frequently reported.**
- 3. Detailed guidelines have been issued regarding action to be taken to control incidents of stone pelting on moving trains. Analysis of these incidents followed by substantive action is taken to curb these incidents.**
- 4. Regular drives are conducted against anti-social elements like drunkard, mischievous elements etc. at the identified vulnerable spots which are dynamic in nature. The persons found involved in these cases are apprehended and prosecuted under legal provisions of law.**

5. **Regular co-ordination with GRP/Local Police is maintained and the critical information are shared with to control the menace of pelting of stones on trains.**
6. **State Level Security Committee of Railways (SLSCR) have been constituted for all State/Union Territories under the Chairmanship of respective Director General of Police/Commissioner of States/Union Territories for regular monitoring and review of security arrangements of the Railways.**

(d): The total cost incurred by all Zonal Railways during year 2023, 2024 and 2025 (up to Feb) for repairing of coaches (including Vande Bharat Coaches) damaged by stone pelting is ₹ 5.79 crores.
